

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MADRAS BENCH**

OA No. 1545/2013

Dated Friday the 30th day of October Two Thousand Fifteen

P R E S E N T

HON'BLE MR. JUSTICE B. SESHASAYANA REDDY, Member (J)
&
HON'BLE DR. P. PRABAKARAN, Member(A)

Sri G.C. Prabhakaran, S/o. G.C. Chinnamunnalath,
aged about 70 years, Occ: Retired Superintendent
of Post Offices, Bolangir, Orissa, (Group-B),
R/o. No.60A, G.P.M.Street,
Ambapuram, Gudiyattam- 632 602,
(Vellore District), Tamilnadu

..... Applicant

By Advocate: **M/s. Krishna Devan**

Vs.

1. The Union of India, Rep. by its Secretary,
Department of Telecom, Ministry of
Communications and I. T., Sanchar Bhavan-20,
Ashoka Road, New Delhi;
2. The Deputy General Manager,
Administrative Branch, Bharat Sanchar Nigam Limited,
Corporate Office, 1st Floor, Janpath,
New Delhi-1;
3. The Chief General Manager, B.S.N.L,
Tamilnadu Circle, Anna Road, Chennai- 600 002;
4. The Principal General Manager,
Telecom/B.S.N.L., Vellore Telecom District,
Vellore (Tamil Nadu).

..... Respondent.

By Advocate : **Mr. C. Kulanthaivel (R1)**
Mr. R. Priyakumar (R2-4)

ORDER

(Pronounced by Hon'ble Mr. Justice B. Seshasayana Reddy, Member(J))

Learned counsel for the respondents submits that respondents are ready with reply. Since the applicant counsel is not coming for the last two adjournments, copy of the same could not be furnished to him.

2. No representation on behalf of the applicant. It indicates that applicant is not interested in pursuing this application. Accordingly, the O.A. is dismissed for non prosecution. No costs.